BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI COMPANY PETITION NO. CP 1174/I&BP/NCLT/MB/MAH/2017

CORAM

(1) SHRI M.K. SHRAWAT Member (Judicial)

(2) RAVIKUMAR DURAISAMY Member (Technical)

In the matter of Insolvency & Bankruptcy Code 2016

AND

In the matter of M/s. Patel Retail,

A Division of Patel Integrated Logistics Ltd.,
Patel House, Plot No.48,
Near Suraj Building, Gajdar Bandh,
North Avenue Road,
Santacruz (Weset),
Mumbai – 400 054

: Petitioner/Operational Creditor

AND

In the matter of M/s. Nouveau Global Ventures Limited, A 401, Peral Arcade, Daut Baug Lane, Off J.P. Road, Opposite P.K. Jewellers, Andheri (West), Mumbai – 400 058. : Re

: Respondent/operational Destor.

ORDER dated 27.07.2017 CP 1174/I&BP/NCLT/MB/MAH/2017

 Learned Respondent of both sides are present. Praecipe of 26.07.2017 placed on record. Relevant portion of the representation is reproduced below:-

"It is most respectfully submitted on behalf of the Operational Creditor above named as under:-

- That the present case has been settled between the parties and accordingly an amount of Rs.3,70,389/- is paid by the Corporate Debtor to Operational Creditor by RTGS on 20th July, 2017.
- 2. In view therefore the Operational Creditor prays that they may be permitted to withdraw the present Application against Corporate Debtor."
- 2. In view of the submissions made, the petition is disposed of as "withdrawn". To be consigned to records.

Sd/-

RAVIKUMAR DURAISAMY,

Member (Technical)

SHRI M.K. SHRAWAT

Member (Judicial)

Date: 27.07.2017